

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2389**

TO BE ANSWERED ON THE 02ND JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)

CANCELLATION OF LICENCES OF NGOs

**2389. DR. HEENA VIJAYKUMAR GAVIT:
SHRI SATAV RAJEEV:
SHRI DHANANJAY MAHADIK:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether his ministry has cancelled the licences of 4842 NGOs and organisations under the Foreign Contribution Regulation Act;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether earlier also many NGOs failed to adhere to FCRA norms;**
- (d) if so, the action taken by the Government thereon;**
- (e) whether the Government is now planning to monitor all the international donations received by NGOs under the Foreign Contribution Regulation Act and such donation will require clearance from the Ministry of Home Affairs; and**
- (f) if so, the details thereof along with the list of NGOs who got assent from the Ministry during the last two years?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d) Yes, The licences of 4842 NGOs have been cancelled in the year 2017 for violation of various provisions of the FCRA, 2010 & the Rules made thereunder. The list of NGOs whose registration certificates have been cancelled since 2012 for various violations of the provisions of the FCRA, 2010 is available on the web portal www.fcraonline.nic.in of the Ministry of Home Affairs.

(e) to (f) Every person who is registered under the FCRA, 2010 and receives foreign contribution has to adhere to the provisions of the FCRA, 2010 and the Rules made thereunder. The details of all NGOs are available on the web portal www.fcraonline.nic.in of the Ministry of Home Affairs.